

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA



OA. 350/1828/2016

Date of order: 20.08.2019

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Sumitra Kumari Bauri, Sr. Tax Assistant, office
of Income Tax Officer, Ward 3(2), Purulia,
residing at Ketika Professor Colony, Purulia,
West Bengal, Pin- 723101.

.....Applicant.

-versus-

1. Union of India, through the Secretary,
Ministry of Finance, Aayakar Bhawan, New
Delhi- 110001.
2. The Principal, Chief Commissioner of Income
Tax, Aayakar Bhawan, P-7, Chowringhee
Square, Kolkata- 700069.
3. The Dy. Commissioner of Income Tax, Head
Quarter (Pers & Estt), Kolkata- 700069.

.....Respondents.

For the Applicant : None

For the Respondents : Mr. B.B. Chatterjee, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

This application has been filed to seek the following reliefs:

"8(a) An order do issue setting aside the order dated 04.12.2016
and 23.04.2015.

(b) An order do issue directing the respondents to transfer the
applicant in Karnataka, Tamilnadu and/or any other nearer region
to Bangalor.

(c) An order do issue directing the respondent to consider his
prayer for transfer in the light of Government O.M- 1986.

(d) And to pass any other order/orders, direction or directions
as your Lordships think fit and proper."

2. Since the ld. Counsel for respondents submits that the applicant has already joined in the transferred place of posting and he failed to obtain any stay of the transfer order, we feel that this application has become infructuous.

3. Accordingly, OA is disposed of as infructuous.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Baherjee)
Member (J)

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